

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.267/2003
in
O.A. NO.61/2003

(6)

This the 19th day of September, 2003.

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Mohar Singh Nirala

... Applicant

-versus-

Director General, CSIR & Anr.

... Respondents

O R D E R (By Circulation)

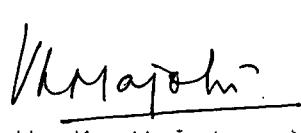
Hon'ble Shri V.K.Majotra, Member (A) :

Through this application, review of order dated 14.8.2003 rendered in OA No.61/2003 has been sought. As none had appeared on behalf of respondents in the OA at the time of final hearing on 14.8.2003, we had proceeded to dispose of the OA after hearing the learned counsel of applicant in the OA and considering the material on record. No error apparent has been pointed out in the review application. Conclusions in the order in question were reached after taking into account all the contentions raised by the learned counsel of applicant. This application is merely an attempt to re-argue the case which is not within the scope and ambit of review.

2. The review application is accordingly dismissed, in circulation.


(Kuldip Singh)

Member (J)


(V. K. Majotra)
Member (A)

/as/